

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 115

CP No. 47/Chd/Hry/2022

IN THE MATTER OF:

Amit Sarin

...Petitioner

Vs.

ROC, NCT of Delhi & Haryana & Ors.

....Respondents

Under Section: 252(3), CA 2013

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T) on the medical grounds, the present matter is renotified to 23.08.2024.

Sd/-
Court Officer

Pooja
19.07.2024